GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3440 ANSWERED ON:29.07.2009 TRAVEL PERMIT FOR TRADERS IN LOC Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether a large number of Indian traders in the adjoining areas of LoC between India and Pakistan could not start their trade due to non-availability of travel permission;
- (b) if so, the details thereof;
- (c) the measures taken by the Government in this regard;
- (d) whether the Government has received any request from the traders to issue multiple permits for working in the LoC areas; and
- (e) if so, the details thereof and the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

- (a) to (c): Cross LoC trade commenced on 21st October 2008. Applications for Entry Permits to cross into Pakistan Occupied Kashmir of 89 Indian Traders have been handed over to the Designated Authority in Muzaffarabad on 20th November 2008. Clearance from that authority is still to issue.
- (d) & (e) Triple entry permits for cross LOC travel can be availed of. No trader has so far applied to the Designated Authority in Srinagar.